

**CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF
LIFESTYLE FABRICS LIMITED**

Registered Office: Anup Engineering Ltd Premises, Behind 66KV Electric Sub-
Station, Odhav Road, Ahmedabad 382 415, Gujarat

**Corrigendum to the Public Announcement which appeared
in this Newspaper on December 08, 2008**

1. The Schedule activity pertaining to the Open Offer has been changed and shall be read as under.

Activity	Date and Day (Original Schedule)	Date and Day (Revised Schedule)
Date of Public Announcement	December 08, 2008 Monday	December 08, 2008 Monday
Specified Date*	January 02, 2009 Friday	January 02, 2009 Friday
Last Date of Competitive Bid	December 29, 2008 Monday	December 29, 2008 Monday
Date by which Letter of Offer Will be posted to the shareholders	January 19, 2009 Monday	March 09, 2009 Monday
Date of Opening of the Offer	January 28, 2009 Wednesday	March 13, 2009 Friday
Date of Closing of the Offer	February 16, 2009 Monday	April 02, 2009 Thursday
Last Date of Withdrawal of Acceptance	February 11, 2009 Wednesday	March 30, 2009 Monday
Last date for Revising the Offer Price/Number of Shares	February 05, 2009 Thursday	March 24, 2009 Tuesday
Date of communicating Rejection/ Acceptance and payment for Applications accepted will be dispatched	March 03, 2009 Tuesday	April 17, 2009 Friday

The above dates where ever it appeared in the Original Public Announcement be read accordingly.

- The Last date for revision of the Offer price, where ever appearing should be read as March 24, 2009 in place of February 05, 2009.
- The Last date of withdrawal of the acceptance tendered by the shareholders, wherever appearing should be read as March 30, 2009 in place of February 11, 2009.
- The acquirer proposes to change the existing line of business of the target company and undertakes to start business of trade in commodities, computer software, hardware etc. The existing Board of Directors of the acquirer have no experience in the present and proposed field of business of target company.
- The acquirer is proposing to change the existing line of business of target company and undertakes to start business of trade in commodities, Computer Hardware, Software as well as manufacturing of Computer Hardware and related activities. The acquirer will undertake to start the new business activities of target company after taking approvals from shareholders and other authority if any in order to change the main object clause of target company and acquirer will take steps to amend the object clause in order to undertake new activities after completion of open offer formalities.
- The acquirer is currently engaged in the business of Hire Purchase and Leasing Finance.
- The acquirer had taken financial assistance of Rs 51.00 lacs from its promoter Director Mr Dharam Pal Goel and Rs 55.00 lacs from a body corporate Mangrove International (P) Ltd in order to fulfil its offer obligations. The amount given by the lenders is in the form of unsecured loans which is repayable after expiry of 1 year with a put and call option of 30 day's notice. Mr Dharam Pal Goel and Mangrove International have not any stake in the target company.

The Board of Directors of Acquirer, M/s **Strategybot Finance Pvt Ltd** (formerly; Chamkaur Sahib Finance Pvt Ltd) having its registered office at B II-144, Apo-Aap Street, Nabha, Patiala 147 201, Punjab accept full responsibility for the information contained in this Corrigendum to Public Announcement and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.

This Corrigendum to the Public Announcement will also be available on SEBI's website at www.sebi.gov.in



**Issued by Manager to the Offer on behalf of the Acquirers
Chartered Capital and Investment Limited**

13, Community Centre, East of Kailash, New Delhi-110 065
Tel: (011) 26472557, 26419079, 26218274 Fax: (011) 26219491

Date : 07.03.2009
Place : New Delhi

Email: charteredcapital@gmail.com
Contact Person: **Mr. Priyaranjan**